

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 238/GT/2014

Subject : Revision of tariff after truing-up of the capital expenditure for the period 2009-14 and determination of tariff for Uri-I HEP for the period 2014-19.

Date of hearing : 17.11.2015

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K Iyer, Member

Petitioner : NHPC

Respondents : PSPCL & 13 Others

Parties present : Shri. A.K Pandey, NHPC
Shri. Piyush Kumar, NHPC
Shri Jitender Kumar Jha, NHPC
Shri R.B. Sharma, Advocate, BRPL
Shri. B.L Sharma, Advocate, Rajasthan Discoms
Shri. Tarun Ahuja, Advocate, Rajasthan Discoms

Record of Proceedings

During the hearing, the learned counsel appearing for the Rajasthan discoms prayed for grant of two weeks time to file its reply in the matter. The Commission accepted the prayer and adjourned the hearing of the matter.

2. The Commission directed the petitioner to file additional information on affidavit, by 9.12.2015, with advance copy to the respondents on the following:

(i) Board Resolution in support of the claim for additional capital expenditure for the period 2014-19.

Year	Assets/Works	Sl. No. / Page No.	Information
2012-13	Safety of offices & residential colony	A-2 to 13 / 38	An amount of ₹14.39 lakh has been claimed as against the approved amount of ₹5.00 lakh. Clarification as regards the variation in the claim to be submitted.
	Supply of material erection, testing & commissioning of Ali Baba & Sons	B-17/39	Proper justification along with details for the claim to be furnished.
2013-14	Suit for compensation of land situated in survey no 298 & 261 measuring 12k at Boniyar	B-21/ 48	



As regard the de-capitalization of capital spares during the years 2012-13 and 2013-14, proper/correct links indicating the year of acquisition of these spares shall be furnished.

3. The respondents shall file their reply by 18.12.2015 with advance copy to the petitioner who shall file its rejoinder by 28.12.2015.

4. Matter shall be listed for hearing on 5.1.2016. Pleadings in the matter shall be completed prior to the said date of hearing and no extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be heard and decided based on available records.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

